



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ११, अंक ४७]

मंगळवार, डिसेंबर २३, २०२५/पौष २, शके १९४७

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ६९

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले

(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)

वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),

जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील

इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Rule/P.1604/30/2025.— In exercise of the powers conferred by the proviso to section 2 of the Maharashtra High Court (Hearing of Writ Petitions by Division Bench and Abolition of Letters Patent Appeals) Act, 1986 and proviso to section 2 of the Goa High Court (Hearing of Writ Petitions by Division Bench and Abolition of Letters Patent Appeals), Act, 2013 read with Article 225 of the Constitution of India and all other enabling powers, the High Court of Bombay, with the previous publication of the draft rules, is hereby pleased to make following rules to amend the Bombay High Court Appellate Side Rules, 1960, namely :—

The Bombay High Court (Appellate Side) (Third Amendment) Rules, 2025.

1. Short title, application and commencement. - (1) These rules may be called “**The Bombay High Court (Appellate Side) (Third Amendment) Rules, 2025.**”

(2) These rules shall come into force on such date as the Chief Justice, by notification, appoint and different dates may be appointed for different provisions of these rules and any reference in any such provision to the commencement of these rules shall be construed as a reference to the commencement of that provision.

(3) These rules shall apply to the proceedings which are pending on the date of commencement of these rules or filed on or after the said date.

(१)

2. Definitions.- Unless the context requires otherwise,—

(a) “Goa Amendments” means the amendments to the principal rules *vide* notification No. P. 1602/2014, dated 29.09.2014 and published in the *Official Gazette* dated 09.10.2014 of Goa.

(b) “*Official Gazette*” means the Gazette of the Government of Maharashtra or the Government of Goa, as the case may be.

(c) “principal rules” means the Bombay High Court (Appellate Side) Rules, 1960 ;

3. **Delete** sub-clause (ii) of clause (h) of rule 2 (II) of Chapter-I of the principal rules.

4. **Delete** sub-clause (ii) of clause (h) of rule 2 (II) of Chapter-I of the Goa Amendments.

5. **Insert** the following as clause (j) after the existing clause (i) of rule 2 (II) of Chapter-I of the principal rules:

“(j) All applications for quashing a First Information Report (FIR), Crime Report (CR), Charge-sheet or Order directing investigation under sub-section (3) of section 156 of the Criminal Procedure Code or sub-section (3) of section 175 of the Bharatiya Nagrik Suraksha Sanhita, irrespective of whether such applications have been filed under Article 226 of the Constitution of India simpliciter or read with Article 227 of the Constitution of India, or under section 482 of the Code/section 528 of the Sanhita simpliciter or read with Article 226 and/or Article 227 of the Constitution of India, as the case may be.”.

6. Insert the following as clause (j) after the existing clause (i) of Rule 2(II) of Chapter I of the Goa Amendments:

“(j) All applications for quashing a First Information Report (FIR), Crime Report (CR), Charge-sheet or order directing investigation under sub-section (3) of section 156 of the Criminal Procedure Code or sub-section (3) of section 175 of the Bharatiya Nagrik Suraksha Sanhita, irrespective of whether such applications have been filed under Article 226 of the Constitution of India simpliciter or read with Article 227 of the Constitution of India, or under section 482 of the Code/section 528 of the Sanhita simpliciter or read with Article 226 and/or Article 227 of the Constitution of India, as the case may be.”.

7. In clause (4) of rule 18 of Chapter-XVII of the principal rules, substitute the word “except” with the word “**including**”.

8. In clause (4) of rule 18 of Chapter-XVII of the Goa Amendments, substitute the word “except” with the word “**including**”.

High Court of Judicature at Bombay

Appellate Side, Bombay.

Dated the 23rd December, 2025.

S. C. KHATI,
Registrar General.



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ११, अंक ४८]

बुधवार, डिसेंबर २४, २०२५/पौष ३, शके १९४७

[पृष्ठ १, किंमत : रुपये ९.००

असाधारण क्रमांक ७०

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

HIGH COURT OF BOMBAY

NOTIFICATION

No. Rule / P. 1604 / Notification No. 36/2025.— In exercise of powers conferred under sub rule (2) of Rule 1 of the “**The Bombay High Court (Appellate Side) (Third Amendment) Rules, 2025**” the Hon’ble the Chief Justice appoint **01st January, 2026** to be the date from which “**The Bombay High Court (Appellate Side) (Third Amendment) Rules, 2025**”, shall come into force in the State of Maharashtra.

High Court of Bombay,
Date : 24th December 2025.

SWAPNIL C. KHATI,
Registrar General.

(१)

भाग चार-क-७०-१